

ITEM NO.47

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).12609/2016

(Arising out of impugned final judgment and order dated 10-03-2016 in WC No.59990/2010 passed by the High Court of Judicature at Allahabad)

DEVI CHARAN AGARWAL

PETITIONER(S)

VERSUS

STATE OF UTTAR PRADESH AND ORS.

RESPONDENT(S)

Date : 04-01-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s)

Mr.Pankaj Kumar Singh, Adv.

Mr.Seshatalpa Sai Bandaru, Adv.

Ms.Bimla Sharma, Adv.

For Respondent(s)

Mr.B.P.Singh Dhakray, Adv.

Mr.Shakti Singh Dhakray, Adv.

Mr.Hanuman Singh, Adv.

Mr.Kumar Dushyant Singh, Adv.

Ms.Alka Sinha, Adv.

Mr.Anuvrat Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Perused letter dated 02.01.2019.

In view of letter circulated by learned counsel for the respondent, seeking adjournment, list the matter after four weeks.

(Ashok Raj Singh)
Court Master

(Chander Bala)
Court Master